

**Uttar Pradesh Shasan  
Rajya kar Anubhag -2**

In pursuance of the provision of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of Government Notification no.-1038/XI-2-20-9(47)/17-U.P. Act-1-2017-Order-(144)-2020 dated September 23, 2020.

**NOTIFICATION**

No.-1038/XI-2-20-9(47)/17- U.P.Act-1-2017-Order- (144)-2020  
Lucknow: Dated: September 23, 2020

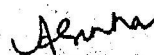
In exercise of the powers conferred by section 168A of the Uttar Pradesh Goods and Services Tax Act, 2017 (U.P. Act no 1 of 2017), read with section 20 of the Integrated Goods and Services Tax Act, 2017 (Act No. 13 of 2017), the Governor, on the recommendations of the Council, hereby makes the following further amendment in the notification No.-445/XI-2-9(47)/17-U.P. Act-1-2017-Order-(118)-2020 Dated 11.05.2020, namely:—

In the said notification, in the first paragraph, in clause (i), the following proviso shall be inserted, namely: -

“Provided that where, any time limit for completion or compliance of any action, by any authority, has been specified in, or prescribed or notified under section 171 of the said Act, which falls during the period from the 20<sup>th</sup> day of March, 2020 to the 29<sup>th</sup> day of November, 2020, and where completion or compliance of such action has not been made within such time, then, the time limit for completion or compliance of such action, shall be extended upto the 30<sup>th</sup> day of November, 2020.”

2. This notification shall be deemed to have come into effect from the 1<sup>st</sup> day of September, 2020.

**By Order,**

  
**(Alok Sinha)**  
**Apar Mukhya Sachiv**